

has been pending for the last two years. I would like to know from the hon. Minister, whether the clearance has been given to the Government of West Bengal for the construction of this thermal power station.

SHRI VASANT SATHE: I need a separate notice for this question. It does not arise out of the main question.

SHRI K.S. RAO: Power is a key input for the development of our economy, from the industrial and agricultural point of view. The Prime Minister has laid a great emphasis on the question of power generation. While it is so at the Centre, in Andhra Pradesh, may be because of the lack of vision, or may be because it does not secure votes immediately, the Andhra Pradesh State has been suffering for want of power and 80 per cent power cut was there till the other day. Here, the hon. Minister has said that they have cleared 3 x 33 megawatt capacity Combined Cycle gas based station; the gas is found in abundance in Andhra Pradesh. It has been stated that the letter of intent for supply of plant and equipment has been issued to BHEL. This we have been hearing for the last six months. I want to know whether the hon. Minister will ensure that the work commences immediately or whether the Government of India will take it on its own.

SHRI VASANT SATHE: Honestly, I have not understood the question. We have not thought of any gas based projects in Andhra Pradesh.

SHRI K.S. RAO: It is written here. Item 5: Combined cycle gas based station at Narsapur, Razole.

MR. SPEAKER: See him in his chamber.

SHRI K.S. RAO: Why? The entire House should know the answer and understand the position.

SHRI VASANT SATHE: This is by the State Government. They have already placed the order on BHEL. What do you want me to do? I have stated already. What can I add to that?.....(*Interruptions*).

Denotification of Industrial Units in West Bengal

*90. **SHRI AMAR ROYPRADHAN:** Will the Minister of INDUSTRY be pleased to state:

(a) the names of industrial units denotified and those likely to be denotified in West Bengal; and

(b) the reasons for this denotification?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (**SHRI M. ARUNACHALAM**): (a) and (b). A statement is given below.

STATEMENT

(a) The following industrial units in West Bengal have been denotified:—

1. M/s. Indian Rubber Manufacturers Ltd., Calcutta.
2. M/s. Containers & Closures Ltd., Calcutta.
3. M/s. Carter Pooler & Company (P) Ltd., Calcutta.
4. M/s. Motor & Machinery Manufacturers Ltd., Calcutta.
5. M/s. Sri Durga Cotton Spg. & Wvg. Mills Ltd., Calcutta.
6. M/s. Rohini Mills Ltd., Belgharia.

The Government of India have also

decided to denotify M/s. Bengal Potteries Ltd., Calcutta with effect from 1.11.1987. However, Bengal Potteries Workers and Staff Unions and Others have filed a writ petition before the Calcutta High Court and the High Court Vide their order dated 30.10.1987 have stayed the implementation of the Central Government's decision until further orders. Since then, the matter is sub-judice.

It is not possible to indicate the information on the number of units to be denotified in future.

(b) The industrial undertakings were denotified only after the Central Government, having considered all options for revival, had come to the conclusion that it was not possible to make them economically viable.

SHRI AMAR ROYPRADHAN: I am sorry to say that the hon. Minister has disappointed us by his reply particularly on the subject of Bengal Potteries, whose nationalization we have been demanding for a long time. I think, the hon. Minister knows it very well that on the 17th September, 1976, the Bengal Potteries had been taken over and after that Tata Consultancy firm was entrusted with the job of studying the revival of this project. The hon. Minister also knows it very well that during the time of last session of Parliament, Members of Parliament from West Bengal, Members of the Legislative Assembly, West Bengal and all the trade unions, particularly INTUC, AITUC, CITU and others met the hon. Minister in his chamber and he assured us that the Bengal Potteries would not be denotified and that a recommendation had been made to the Union Government for release of Rs.15 crores to modernise it and to make it viable. May I know from the hon. Minister, whether that was placed before the Cabinet. The hon. Prime Minister is also here? Was there a positive response to grant Rs.15 crores to

make this unit viable? May I know whether the Government proposes to withdraw the denotification order and nationalise the Bengal Potteries immediately? Whether Rs.15 crores has been released for the revival of the Bengal Potteries?

THE MINISTER OF INDUSTRY (SHRI J.VENGAL RAO): Shri Basudeb Acharya, the leader of the CPM was there in the meeting. I never gave an assurance. The Bengal Potteries was denotified on 1.11.87. However, the workers have filed a write petition before the Calcutta High Court and the High Court has stayed the implementation of the Central Government decision. The matter is sub-judice.

SHRI AMAR ROYPRADHAN: The Hon. Minister has stated that he has recommended for Rs.15 crores. (*Interruptions*)

MR. SPEAKER: Assurance is something else.

(*Interruptions*)

SHRI AMAR ROYPRADHAN: May I know what is the report of the Tata Consultancy in this regard?

SHRI J.VENGAL RAO: There is no question of the report of the Tata Consultancy because we denotified it on 1.11.87 and the matter is pending in the High Court. I cannot do anything in this regard.

SHRI AMAR ROYPRADHAN: Sir, May I put my second supplementary?

MR. SPEAKER: That is what I am saying to you.

SHRI AMAR ROYPRADHAN: Now, I would like to speak about the M/s Shri Durga Cotton Spg. & Wvg. Mills and M/s Mohini Mills. Sir, that is not the problem of the West Bengal alone this is the problem of the whole

country. May I know whether you are going to nationalise these weaving mills or not?

SHRI J.VENGAL RAO: All these mills were denotified long back. Moreover, these do not come under my Ministry. They come under the Textile Ministry.

SHRI ASUTOSH LAW: Sir, I would like to ask the Hon. Minister regarding denotification of M/s. Mohini Mills Ltd., in Belgharia. This mill was denotified on 21 June, 1988. May I know from the Hon. Minister what are the grounds for the denotification of the Mohini Mills whereas another cotton mill, Madhusoodan Mill, whose financial position is as bad if not worse than the Mohini mill, has not been denotified. So, may I know what is the criterion for denotification of the Mohini mills?

SHRI J.VENGAL RAO: Even though this comes under the Textile Ministry I will answer it. Sir, the NTC Mill ceased to give orders to Mohini Mills w.e.f. 22.6.88. The employees of Mohini Mills filed writ petition in the Calcutta High Court and the High Court has granted an interim stay. The position is status quo. However, the position as on 21.6.88 may continue. This order has been stayed by the Supreme Court.

KUMARI MAMATA BANERJEE: Sir, West Bengal people want protection from you because (*Interruptions*)

Why are you shouting? Let me ask the question first. (*Interruptions*)

Sir, our Hon. Prime Minister is here. He always help us. He always helped the poor people. Sir, the West Bengal people have really become sick now because of..

SHRI SURESH KURUP: Because of the CPM Government.

KUMARI MAMATA BANERJEE: We

have become sick because our State Government is not at all interested to save the poor workers. That is why we have every right to request our Prime Minister to put a stop to it. In the presence of the Prime Minister, I would like to ask the hon. Industries Minister as to why all these units are denotified in West Bengal. If you close down all these units, lakh of workers are going to suffer. The units might have become sick due to the negligence of the State Government. The State Government may be responsible for this state of affairs. But the Central Government is the mother and it should come to the rescue of the workers. Sir, nearly two lakh workers are now on the streets, starving for food. But our State Government is not interested in protecting them. It is your duty to see that these industries are not closed down. (*Interruptions*)

AN HON. MEMBER: Let the Prime Minister reply.

SHRI J.VENGAL RAO: This is my subject and I will answer. There are 146 major sick units in West Bengal and the amount outstanding is Rs.779 crores. The total number of sick small scale industries in West Bengal is 28,707 and the amount outstanding is Rs.184 crores. Sir, both the Treasury Benches and the Opposition are one on this and they want that these sick units should continue. But how is it possible Sir? Hundreds of crores of rupees are....(*Interruptions*)

SHRI BASUDEB ACHARIA: We want them to be revived.

SHRI ASUTOSH LAW: Please allow a discussion on this Sir.

SHRI ANIL BASU: The 'mother' Centre should come to their rescue!

SHRI HANNAN MOLLAH: Sir, Bengal Potteries is one of the oldest units and it is

the most prestigious unit in pottery industry. Its name is very famous. But there is a calculated attempt to kill this unit because a new unit is going to be set up in the constituency of the Prime Minister. I wonder whether there is any conspiracy to kill this unit so as to promote the other one. I want to know whether Bengal Potteries is being killed with an ulterior motive.

SHRI NARAYAN CHOUBEY: Is the Centre motherly or step-motherly?

[*Translation*]

MR.SPEAKER: Mr. Choubey can explain it better.

[*English*]

SHRI J.VENGAL RAO: This is a baseless allegation. This unit was started in 1909 during the British regime and it is one of the oldest units.

Research Studies Conducted By NISIET

*91. **SHRI C.SAMBU †:**
SHRI MANIK REDDY:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the National Institute of Small Industry Extension Training (NISIET), Hyderabad conducted any research studies and training related to organisational and communication aspects of the small scale industry;

(b) if so, the details of such training programmes and research studies conducted since the inception;

(c) whether any further studies in this regard are expected to be conducted in near future; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M.ARUNACHALAM): (a) to (d). A statement is given below.

STATEMENT

(a) Yes, Sir.

(b) The details of training programmes and research studies conducted since inception are not maintained. However, the details from 1972 onwards are as under:—

| | | |
|---|---|-------------------------|
| <i>Organisational Development</i> | | (Twenty one programmes) |
| Management of Motivation | — | five programmes |
| Organisational Behaviour | — | three programmes |
| Managing for Organisational Effectiveness | — | six programmes |
| Managerial Effectiveness | — | seven programmes |